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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 321/2017 In C.P. (I.B) No. 33/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017

Name of the Company:

Fenil Bharatbhai Shah

V/s.

Ramubhai S. Patel & Ors.

Section of the Companies Act:

Section 60(5)(c) r/w 22 of the Insolvency and

Bankruptcy Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. A. R. Shoth

Adv. & Solicit

Applicat

2.

<u>ORDER</u>

Learned Advocate Mr. Arjun Sheth present for Applicant. None present for Respondent in IA 321/2017.

Applicant shall issue notice of date of hearing on respondents and shall file proof of service.

Respondents shall file their reply within two days after serving copy in advance to other side.

List the matter on 13.10.2017 for hearing.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 10th day of October, 2017.